

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.485/92

DATE OF DECISION: 14.7.93

P.G.Yohannan

Applicant

vs.

1. The Sub Divisional Officer,
Telegraphs, Perumbavoor.

2. The Director General,
Telecom, Govt. of India,
New Delhi-110001.

3. Union of India,
represented by Secretary to Government,
Ministry of Communications,
New Delhi. .. Respondents

Mr. George Joseph,ACGSC .. Advocate for the
Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

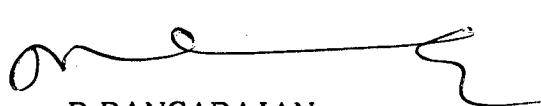
C.SANKARAN NAIR(J),VICE CHAIRMAN:

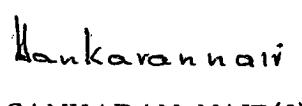
Applicant seeks appropriate directions to command respondents to regularise his services. So saying, he has made Annexure-B representation and that is pending consideration before the second respondent.

2. We direct second respondent to take a decision thereon, after ascertaining the facts and applying the principles laid down in the judgment in O.A. 1027/91, to the extent those principles govern the facts of the case.

3. Application disposed of with the aforesaid directions. No costs.

Dated the 14th July,1993.


R.RANGARAJAN
ADMINISTRATIVE MEMBER


C.SANKARAN NAIR(J)
VICE CHAIRMAN

.2.

List of Annexure:

1. Annexure-B

True copy of representation by
the applicant to the 2nd respondent
dated 24.9.1991.